

- (8) The process of obtaining environment and forest clearances has been made online.
- (9) Partial commencement of production is being treated as commencement of production of all the items included in the licence.
- (10) A unified portal for Registration of Units for LIN, Reporting of Inspection, Submission of returns and Grievance Redressal has been launched by the Ministry of Labour and Employment.
- (11) The Department of Industrial Policy and Promotion has advised Ministries and State Governments to simplify and rationalize the regulatory environment through business process reengineering and use of information technology.

(c) The Government is pursuing a policy of Zero effect-Zero defect with the objective of having an innovative and sustainable strategy of manufacturing and growth. With this objective the Quality Council of India (QCI) aims to cover one million MSMEs within the next five years through a 'Maturity Model' named ZED (Zero effect Zero defect). It will guide MSMEs to focus on Enablers which can ensure a product or service with zero defect and minimal effect on environment.

**Implementation of section 94(1) of Andhra Pradesh
Reorganization Act, 2014**

2252. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the steps taken by Ministry to implement Section 94(1) of Andhra Pradesh Reorganisation Act, 2014;

(b) the details of each of representations/requests received from the State Government of Andhra Pradesh in this regard; and

(c) what action Ministry has taken on the above requests to implement Section 94(1), etc.?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Proposals dated 26.6.2014 and 30.6.2014 have been received from Government of Andhra Pradesh under Section 94(1) of Andhra Pradesh Reorganization Act, 2014 for according special package of fiscal and other incentives for industrial development. Extensive stakeholders consultations have been held by the Department of Industrial Policy and Promotion (DIPP). An SFC meeting chaired by Secretary, DIPP was held on 09 Feb., 2015 to finalize the Special Package for Andhra Pradesh and Telengana under Sec. 94(1) of the Andhra Pradesh Reorganization Act, 2014. However, since

Ministry of Finance has indicated such Package would be funded under Non-Plan, a fresh Note has been prepared accordingly. This is under process in the Government. In view of the provision made in the Act, the Finance Bill, 2015 propose to provide (i) an additional investment allowance of an amount equal to 15% of the cost of new asset acquired and installed during the period beginning from 01 April, 2015 to 31st March, 2020 and (ii) allow higher additional depreciation @ 35% in respect of actual cost of new machinery or plant acquired and installed by a manufacturing undertaking set up in the notified backward areas of the two States on or after 01 April, 2015.

Roadmap to increase share of manufacturing in GDP

2253. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) what efforts the Ministry is making to capitalize on 'Make in India' campaign;
- (b) whether any roadmap has been prepared to increase the share of manufacturing in GDP to 25 per cent from the present 15 per cent;
- (c) if so, the details thereof;
- (d) whether Government has targeted any companies, domestic and foreign, for investment in the country as a part of above campaign; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Government has launched 'Make in India' Programme aimed at developing, promoting and marketing India as a leading manufacturing and investment destination and as a hub for design and innovation. The programme seeks to radically improve the Ease of Doing Business, and boost up the manufacturing sector. Certain important steps taken to gear up manufacturing include (i) creation of an investor facilitation cell (ii) dissemination of information on twenty five priority sectors on 'Make in India's web-portal (<http://www.Makeinindia.com>) along with details of FDI Policy, National Manufacturing Policy, Intellectual Property Rights, Delhi-Mumbai Industrial Corridor and other National Industrial Corridors (iii) issuance of ordinance to make land acquisition easier for important projects (iv) a number of items taken off the licensing requirement from Defence products' list, etc. A workshop was conducted on 29.12.2014 in which officials of Central Government interacted with the industry representatives. In this workshop sector wise plan of action has been prepared with time lines of one year and three years.